

1	2	3
Greece	8	10
Hong Kong	290	875
Iraq	19	18
Jordan	...	20
Japan	1857	1610
Kuwait	291	450
Labanon	43	84
Malaysia	13	18
Netherlands	316	935
New Zealand	234	291
Norway	6	...
Oman	2	6
Qatar	8	42
Rumania	169	132
Singapore	420	744
Switzerland	2	...
Saudi Arabia	133	106
Syria	23	...
U.K.	316	556
U.S.A.	3867	6594
U.S.S.R.	22339	14819
U.A.E.	185	159
Yugoslavia	11	...
Yeman Arab Rep.	...	1
<b>Total</b>	<b>31537</b>	<b>30195</b>

**Implementation of Supreme Court  
Judgement in Respect of  
Pensioners**

SHRI MADHAVRAO  
SCINDIA :

SHRI INDRAJIT GUPTA :

4402. SHRI CHIRANJI LAL  
SHARMA :

SHRI SANAT KUMAR  
MANDAL :

SHRI MANOHAR LAL  
SAINI :

Will the Minister of FINANCE be  
pleased to state :

(a) the reasons for delay in implementation of the Supreme Court's judgement in respect of pensioners; and

(b) by what time the final decision will be taken in this regard and the Supreme Court judgement will be implemented?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) :** (a) and (b) The various issues arising out of the implementation of the Supreme Court's judgement, which involves revision of present pension of about 11 lakhs pensioners, are being carefully considered and necessary instructions will be issued as soon as possible.

#### **Holding of Shares of Private Companies by Financial Institutions**

4403. **SHRI CHIRANJI LAL : SHARMA :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in many cases Government and semi Government financial institutions are holding large chunk of shares of some private companies;

(b) whether it is also a fact that these institutions seldom exercise their voting power to appoint directors of their choice;

(c) whether it is also a fact that due to passive interest by these companies that management of large such companies go down from father to son and from generation to generation in spite of the fact that their holding of shares is even less than 50 per cent; and

(d) if so, steps taken or proposed to be taken to bring social control in such large companies?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) to (d)

The term lending financial institutions, namely, Industrial Development Bank of India, Industrial Finance Corporation of India and Industrial Credit and Investment Corporation of India deal with the shares of industrial concerns with a view to promote industrial development, to introduce an element of public control, to share in the prosperity of the assisted concerns which are doing well and to provide stability to the share market and industrial management. The Investment Institutions like Life Insurance Corporation of India, General Insurance Corporation of India and Unit Trust of India engage in purchase and sale of shares in the market as a part of their normal investment operations. The total share holding of the term lending institutions form only a small portion of their total outstanding assistance. The institutions do not usually depend upon their voting rights to secure seats on the Board of the assisted concerns. Their control and monitoring of the affairs of the assisted concerns, including, nominating their representatives on the Board, flow primarily from contractual rights derived from the loan agreements. It is the policy of the institutions not to concern themselves with the details of internal management of their assisted concerns so long as the affairs of the concerns are managed efficiently keeping in view the overall interest of the institutions, employees, share-holders and the society at large. The nominee directors appointed by the institutions on the Board of assisted concerns held the management in taking important policy decisions. They also safeguard the interest of the institutions and the assisted concerns and also the interest of sound public policy.

A High Level Committee has been set up recently by the Government to look into various aspects relating to investment made by financial institutions in the private sector companies. This Committee will look into, inter alia, the existing system adopted by the financial institutions for safeguarding the public interest in the invested companies and to suggest measures for effecting improvement therein as also devising of appropriate guidelines for the directors nominated by the institutions in such companies.